C O N T E N T S

Fifteenth Series, Vol. XV, Seventh Session, 2011/1932 (Saka)
No. 8, Thursday, March 3, 2011/Phalguna 12, 1932(Saka)

S U B J E C T	P A G E S
ORAL ANSWER TO QUESTION	
*Starred Question No. 101	3-6
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 102 to 120	7-66
Unstarred Question Nos. 1151 to 1380	67-427

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

PAPERS LAID ON THE TABLE 428-431

MESSAGE FROM RAJYA SABHA 432-433

RESIGNATION BY MEMBER 433

ANNOUNCEMENT BY THE SPEAKER
Nomination on panel of Chairmen, Lok Sabha 433

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
14th Report 434

STANDING COMMITTEE ON RURAL DEVELOPMENT
15th to 18th Reports 434

MOTION RE: TWENTY-FOURTH REPORT OF BUSINESS ADVISORY COMMITTEE 435

DEMANDS FOR SUPPLEMENTARY GRANTS -- (RAILWAYS), 2010-11 435

MATTERS UNDER RULE 377 436-450

(i) Need to consider people belonging to Bairwa and Balai Castes of Delhi as a single caste and include it in the list of Scheduled Caste.

Shri Khiladi Lal Bairwa 437

(ii) Need to start construction of Kottapura-Mangalore National Waterways

Shri M.K. Raghavan 438

(iii) Need to construct an airport at Androth Island in Lakshadweep
Shri Hamdullah Sayeed 439

(iv) Need to provide adequate medical assistance to people suffering from tuberculosis and other diseases in Kisanganj district and other adjoining areas in Bihar
Shri Mohd. Asrarul Haque 440

(v) Need to promote the use of Hindi language in Government Officers and Departments

Shri Harsh Vardhan 441

(vi) Need to undertake construction of road and bridges from Chandrapura to Orchha in Madhya Pradesh from Central Roads Funds

Shri Virendra Kumar 442

(vii) Need to construct Nagpur-Raipur-Rourkela-Paradeep Industrial Corridor on the lines of Delhi-Mumbai Industrial Corridor for the socio-economic development of the region

Kumari Saroj Pandey 443

(viii) Need to allot adequate quantity of coal to the Government of Karnataka for the proposed thermal power projects in and outside the State

Shri D.B. Chandre Gowda 444

(ix) Need to expedite construction of Guna-Etawah Railway Project in North Central Railways

Shri Ashok Argal 445

(x) Need to undertake measures for construction of Konar Dam project in Jharkhand

Shri Ravindra Kumar Pandey 446

(xi) Need to enhance the foodgrain storage facilities in the country

Shrimati Sushila Saroj 447

(xii) Need to establish a research Centre for Japanese Encephalities in district Deoria, Uttar Pradesh

Shri Gorakh Prasad Jaiswal 448

(xiii) Need to establish a Research Centre of DRDO in Dharmapuri district, Tamil Nadu

Shri R. Thamaraiselvan 449

(xiv) Need to conserve and develop the sites of cultural and historical importance in Buxar and Chausa regions of Bihar

Shri Jagadanand Singh 450

PRESENTATION OF PETITION 456

ANNEXURE – I

Member-wise Index to Starred Questions 462

Member-wise Index to Unstarred Questions 463-467

ANNEXURE – II

Ministry-wise Index to Starred Questions 468

Ministry-wise Index to Unstarred Questions 469

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri satpal Maharaj

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA

Thursday, March 3, 2011/Phalguna 12, 1932(Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

… (*Interruptions*)

MADAM SPEAKER: Question Hour. Mr. Raghavan.

… (*Interruptions*)

<u>11.0¼ hrs.</u>

At this stage, Shri K. Chandrasekhar Rao and Shrimati M. Vijaya Shanthi came and stood on the floor near the Table.

… (*Interruptions*)

MADAM SPEAKER: All right. Let us have the Question Hour. Please go back.

… (*Interruptions*)

श्री शरद यादव (मधेपुरा): सुप्रीम कोर्ट ने सीवीसी की नियुक्ति को अवैध घोषित किया है ...(<u>व्यवधान</u>)

MADAM SPEAKER: Q.101 – Shri M.K. Raghavan.

(Q. No. 101)

SHRI M.K. RAGHAVAN : Madam Speaker, from the reply given by the hon. Minister we understand that efforts are being made in right earnest to interlink intra-State rivers in the country which also increase availability of ground water as well as power generation. … (*Interruptions*) Both are essential for a prosperous nation. I would like to know from the hon. Minister the details of consensus and cooperation arrived at with the respective States as well as the neighbouring countries and whether any adverse ecological reports have been received. … (*Interruptions*) I would also like to know what stand the Government contemplates on the directions of the hon. Supreme Court on the timeframe. … (*Interruptions*)

SHRI VINCENT H. PALA: Madam Speaker, as per the consensus of the State Governments we have taken five projects on priority basis. … (*Interruptions*) Out of those five projects, four are in the process one is pending because of a problem from the NGOs in Karnataka. … (*Interruptions*) As per the consensus arrived, we have set up a Committee which will take care of all these projects. One is regarding the Supreme Court order for monitoring of interlinking of rivers. … (*Interruptions*) Somebody filed a PIL and the matter is lying in the Supreme Court, and the Supreme Court is monitoring the work regarding the interlinking of rivers.… (*Interruptions*)

SHRI M.K. RAGHAVAN : Madam Speaker, we are all aware that only a sound agriculture base gives economic strength to a nation.… (*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet again at 12 o'clock.

11.03 hrs.

The Lok Sabha then adjourned till Twelve
of the Clock

____

12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock.

(Madam Speaker *in the Chair*)

… (*Interruptions*)

At this stage, Shri K. Chandrasekhar Rao and Shrimati M. Vijaya Shanthi came and stood on the floor near the Table.

… (*Interruptions*)

PAPERS LAID ON THE TABLE

MADAM SPEAKER: Papers to be laid, Shri Virbhadra Singh.

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI VIRBHADRA SINGH): Madam, I beg to lay on the Table-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Statement regarding Review by the Government of the working of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2009-2010.

(ii) Annual Report of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 3923/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): Madam, I beg to lay on the Table

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Plastics Engineering and Technology, Chennai, for the year 2009-2010 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Plastics Engineering and Technology, Chennai, for the year 2009-2010.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 3924/15/11)

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Hindustan Organic Chemicals Limited, Raigarh, for the year 2009-2010.

(ii) Annual Report of the Hindustan Organic Chemicals Limited, Raigarh, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3925/15/11)

(b) (i) Review by the Government of the working of the Hindustan Insecticides Limited, New Delhi, for the year 2009-2010.

(ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3926/15/11)

(4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI A. SAI PRATHAP): Madam, I beg to lay on the Table-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Statement regarding Review by the Government of the working of the Instrumentation Limited, Kota, for the year 2009-2010.

(ii) Annual Report of the Instrumentation Limited, Kota, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 3927/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): Madam, I beg to lay on the Table-

(1) A copy each of the following Notifications (Hindi and English versions) under section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006:-

(i) The Petroleum and Natural Gas Regulatory Board (Determination of Natural Gas Pipeline Tariff) Amendment Regulations, 2010 published in Notification No. G.S.R.986(E) in Gazette of India dated 20th December, 2010.

(Placed in Library, See No. LT 3928/15/11)

(ii) The Petroleum and Natural Gas Regulatory Board (Determination of Natural and Petroleum Products Pipeline Transportation Tariff) Regulations, 2010 published in Notification No.G.S.R.987(E) in Gazette of India dated 20th December, 2010.

(Placed in Library, See No. LT 3929/15/11)

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Balmer Lawrie and Company Limited, Kolkata, for the year 2009-2010.

(ii) Annual Report of the Balmer Lawrie and Company Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3930/15/11)

(b) (i) Review by the Government of the working of the Balmer Lawrie Investments Limited, Kolkata, for the year 2009-2010.

(ii) Annual Report of the Balmer Lawrie Investments Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 3931/15/11)

12.01 hrs

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Madam Speaker, I have to report the following message received from the Secretary-General of Rajya Sabha:-

"That this House concurs in the recommendations of Lok Sabha that Joint Committee of the Houses consisting of 30 Members, 20 from Lok Sabha and 10 from Rajya Sabha, be constituted:—

(i) to examine policy prescriptions and their interpretation thereafter by successive Governments, including decisions of the Union Cabinet and the consequences thereof, in the allocation and pricing of telecom licences and spectrum from 1998 to 2009;

(ii) to examine irregularities and aberrations, if any, and the consequences thereof in the implementation of Government decisions and policy prescriptions from 1998 to 2009; and

(iii) to make recommendations to ensure formulation of appropriate procedures for implementation of laid down policy in the allocation and pricing of telecom licences.

As made in the Motion adopted by Lok Sabha on the 24th February, 2011 and communicated to this House on the 25th February, 2011 and resolves that this House do join in the said Committee and do appoint the following 10 Members from among the Members of this House to serve on the said Committee:—

1) Prof. P.J. Kurien
2) Smt. Jayanthi Natarajan
3) Shri Praveen Rashtrapal
4) Shri Tiruchi Siva
5) Dr. Yogendra P. Trivedi
6) Shri S.S. Ahluwalia
7) Shri Ravi Shankar Prasad

8) Shri Ramchandra Prasad Singh

9) Shri Satish Chandra Misra

10) Shri Sitaram Yechury."

12.1½ hrs.

RESIGNATION BY MEMBER

MADAM SPEAKER: Hon. Members, I have to inform the House that I have received a letter dated 26 February, 2011 from Shri Arjun Munda, an elected Member from Jamshedpur Parliamentary Constituency of Jharkhand resigning from the membership of Lok Sabha.

I have accepted his resignation with effect from 26 February, 2011.

12.02 hrs.

ANNOUNCEMENT BY THE SPEAKER

Nomination on panel of Chairmen, Lok Sabha

MADAM SPEAKER: Hon. Members, I have to inform the House that consequent upon his appointment as Minister of State, Shri Beni Prasad Verma has ceased to be a member of the Panel of Chairmen.

Under Rule 9 (1) of the Rules of Procedure and Conduct of Business in Lok Sabha, I have nominated Shri Satpal Maharaj to fill the vacancy.

12.03 hrs.

Committee on Private Members' Bills and Resolutions
14th Report

श्री कड़िया मुंडा (खूंटी): अध्यक्ष महोदया, मैं गैर-सरकारी सदस्यों के विधेयकों तथा संकल्पों संबंधी समिति का 14वां प्रतिवेदन (हिंदी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूं।

12.03¼ hrs.

Standing Committee on Rural Development
15th to 18th Reports

श्रीमती सुमित्रा महाजन (इन्दौर): मैं ग्रामीण विकास संबंधी स्थायी समिति के निम्नलिखित प्रतिवेदन (हिंदी तथा अंग्रेजी संस्करण प्रस्तुत करता हूं:

(एक) पंचायती राज मंत्रालय की अनुदानों की मांगों (2010-11) के बारे में छठे प्रतिवेदन (15वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार छैंरा की गई कार्यवाही संबंधी 15वां प्रतिवेदन।

(दो) ग्रामीण विकास मंत्रालय (भूमि संसाधन विभाग) की अनुदानों की मांगों (2010-11) के बारे में सैंतवें प्रतिवेदन (15वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार छैंरा की गई कार्यवाही संबंधी 16वां प्रतिवेदन।

(तीन) ग्रामीण विकास मंत्रालय (पेयजल और स्वच्छता विभाग) की अनुदानों की मांगों (2010-11) के बारे में आठवों प्रतिवेदन (15वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार छैंरा की गई कार्यवाही संबंधी 17वां प्रतिवेदन।

(चार) ग्रामीण विकास मंत्रालय (ग्रामीण विकास विभाग) की अनुदानों की मांगों (2010-11) के बारे में नौवें प्रतिवेदन (15वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई कार्यवाही संबंधी 18वां प्रतिवेदन।

MADAM SPEAKER: Shri Basudeb Acharya – not present.

12.03½ hrs.

MOTION RE: TWENTY-FOURTH REPORT OF BUSINESS ADVISORY COMMITTEE

SHRI SHAILENDRA KUMAR (KAUSHAMBI): I beg to move the following:

> "That this House do agree with the Twenty-fourth Report of the Business Advisory Committee presented to the House on 1st March, 2011."

MADAM SPEAKER: The question is:

> "That this House do agree with the Twenty-fourth Report of the Business Advisory Committee presented to the House on 1st March, 2011."

The motion was adopted.

12.04 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (RAILWAYS), 2010-11

MADAM SPEAKER: Item No.11.

THE MINISTER OF RAILWAYS (KUMARI MAMATA BANERJEE): I beg to present a Statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (Railways) for 2010-11.

(Placed in Library, See No. LT3932/15/11)

12.05 hrs

MATTERS UNDER RULE 377*

MADAM SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House within 20 minutes. Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time and the rest will be treated as lapsed.

* Treated as laid on the Table

(i) Need to consider people belonging to Bairwa and Balai Castes of Delhi as a single caste and include it in the list of Scheduled Caste

श्री खिलाड़ी लाल बैरवा (करौली धौलपुर): मैं आपका ध्यान राजस्थान के प्रवासी बैरवा समाज की ओर दिलाना चाहता हूं जो वर्तमान में दिल्ली में लगभग 17 लाख की आबादी के साथ निवास करती है। राजस्थान में जाति परिवर्तन से पूर्व यह जाति अन्य नाम से अनुसूचित जाति की श्रेणी में आती थी परन्तु सन् 1956 में बैरवा जाति को भारतीय संविधान में राजस्थान में एक अलग जाति की मान्यता दी गयी फिर उसे अनुसूचित जाति का दर्जा प्राप्त हुआ।

राजधानी दिल्ली में बैरवा जाति का अन्य पिछड़ा वर्ग (ओ.बी.सी.) का दर्जा दिया हुआ है जबकि बैरवा जाति के लोगों ने इसे स्वीकार नहीं किया और जाति परिवर्तन से पूर्व नाम "बलाई" से ही वह आज तक अनुसूचित जाति की सुविधा प्राप्त कर रहा है। यह मांग दिल्ली सरकार तथा भारत सरकार से पिछले तीन दशक से बैरवा समाज के लोग करते आ रहे हैं, परन्तु सरकारी तकनीकी कारण से एक जाति दो नामों से दिल्ली में जानी जाती है। जाति परिवर्तन के पश्चात् बैरवा समाज के लोग अपने आपको बैरवा कहलाने लगे परन्तु सरकारी रिकार्ड में आज भी एक नाम "बलाई" है तथा दूसरा नाम "बैरवा" है। एक नाम से वह अनुसूचित जाति के रूप में जाना जाता है दूसरे नाम से अन्य पिछड़ा वर्ग (ओ.बी.सी.) के रूप में जाना जाता है।

अतः आपसे करबद्ध प्रार्थना है कि मामले की गंभीरता को देखते हुए बलाई/बैरवा को एक ही श्रेणी अनुसूचित जाति के रूप में सम्मिलित कराने की कृपा करें ताकि उन्हें इसका लाभ मिल सके।

(ii) Need to start construction of Kottapuram- Mangalore National Waterways

SHRI M.K. RAGHAVAN (KOZHIKODE): Kerala is a land of prennial rivers criss-crossing the State. No other State in the Country can be best suited for development of waterways in the country. Kerala today is the home of one of the largest container terminal in the country at Vallarpadam, Kochi recently dedicated to the National by the Hon'ble Prime Minister. The developmnt of a dedicated waterway will help cheaper transportation. Today there is National Waterway (NW-3) between Kollam and Kottapuram. Various surveys have been conducted by Inland Waterways Authority for the Kottappuram-Mangalore National Waterways. However, no further concrete action has been evolved. It is suggested that work on the Kottapura-Mangalore line should commence immediately which should also include deepening, widening and strengthening wherever required for proper utilization which apart from boosting the development of the northern part of Kerala will reduce transportation cost especially when Kerala is a consumer state.

(iii) Need to construct an airport at Androth Islands in Lakshadweep

SHRI HAMDULLAH SAYEED (LAKSHADWEEP): I would like to draw the attention of the Government towards the proposed construction of an Airport at Androth Island in Lakshadweep. The proposal is pending for the last 16 years. Lakshadweep has been granted the status of Scheduled Tribe area under Schedule 5 of the Constitution of India on account of its geographical isolation from the mainland. The Airport is indispensable to remove the geographical isolation of these islands from mainland. Government should bridge the gap between the far flung islands and the mainland which is possible only through an Airport.

I, therefore, request and urge the Government to immediately direct the concerned authorities to construct the Airport for the welfare of the locals and the development of the islands keeping in mind the remoteness of these islands.

(iv) Need to provide adequate medical assistance to people suffering from tuberculosis and other diseases in Kisanganj district and other adjoining areas in Bihar

श्री मोहम्मद असरारुल हक़ (किशनगंज): मैं स्वास्थ्य और परिवार कल्याण मंत्री का ध्यान बिहार प्रदेश के सीमांचल इलाके और विशेषतौर पर किशनगंज जिले में भयानक जानलेवा बीमारियां जैसे ह्रदय, गुर्दे, वृक्क संबंधी बीमारियों, कैंसर एवं तपेदिक रोगियों की बढ़ती हुई संख्या की ओर आकृष्ट करना चाहता हूं।

सीमांचल पर अवस्थित जनपदों में तपेदिक के रोगियों की संख्या में बेतहाशा वृद्धि देखी जा रही है। यह क्षेत्र बिहार राज्य के अत्यंत पिछड़े इलाकों में शुमार रहा है। गरीबी एवं कुपोषण इस क्षेत्र की नियति रही है। विकास की रोशनी अभी भी इस क्षेत्र से कोसों दूर है। तपेदिक रोग का आतंक पूरे क्षेत्र में व्याप्त है। इलाके में चिकित्सा सुविधाएं नगण्य हैं। प्राथमिक चिकित्सा केन्द्रों का भी गहरा अभाव है एवम् जहां चिकित्सा केन्द्र उपलब्ध भी हैं वहां चिकित्सक, नर्स एवम् बुनियादी चिकित्सा संबंधी उपकरणों की भारी कमी है। परिणामस्वरूप गरीब जनता को इलाज के लिए सुदूर पटना या राजधानी दिल्ली तक आना पड़ता है। यह सारा प्रक्रम एक दुश्चक्र की भांति गरीब एवं निरीह जनता की समस्याओं को और जटिल बना रहा है।

उपरोक्त के संबंध में मंत्री महोदय से अनुरोध है कि संपूर्ण मामले को गंभीरता से लेते हुए चिकित्सा विशेषज्ञों की एक टीम इस क्षेत्र में भेजी जाए जो रिसर्च करके इन बीमारियों के फैलने के कारणों का पता लगाए और इनकी रोकथाम के लिए शीघ्र व्यवस्था करे। स्थिति का जायजा लेने के लिए एक केन्द्रीय दल भी वहां भेजा जाए और एक बड़ा अस्पताल बनाने की व्यवस्था की जाए।

(v) Need to promote the use of Hindi language in Government Offices and Departments

श्री हर्ष वर्धन (महाराजगंज, उ.प्र.): राजभाषा अधिनियम के प्रावधानों के अंतर्गत प्रतिवर्ष हिन्दी भाषा में सरकारी कामकाज को बढ़ावा देने के लिए समितियों का गठन किया जाता है तथा प्रतिवर्ष हिन्दी पखवाड़ा भी मनाया जाता है जिस पर सार्वजनिक धन का व्यय होता है। इन सारे प्रयासों के बाद भी हिन्दी भाषा में सरकारी कामकाज बढ़ने के स्थान पर कम होता जा रहा है।

राजभाषा हिन्दी के संवर्धन एवं संरक्षण हेतु बनाए गए राजभाषा अधिनियम के प्रावधानों का पालन केन्द्रीय सरकार के विभिन्न मंत्रालयों, उसके नियंत्रण के निगमों एवं कंपनियों द्वारा नहीं किया जा रहा है। वर्तमान में स्थिति यहां तक पहुंच गयी है कि सांसदों द्वारा हिन्दी में लिखे पत्रों का उत्तर भी उन्हें अंग्रेजी में दिया जा रहा है।

ऐसी दशा में राजभाषा को संरक्षण एवं प्रोत्साहन देने हेतु संविधान एवं राजभाषा अधिनियम में प्रदत्त प्रावधानों को दृढ़ता से लागू किए जाने की आवश्यकता है। साथ ही इन प्रावधानों का पालन नहीं करने वालों के विरुद्ध प्रभावी कार्यवाही भी राजभाषा हिन्दी को संरक्षित करने की दृष्टि से आवश्यक है।

(vi) Need to undertake construction of road and bridges from Chandrapura to Orchha in Madhya Pradesh from Central Roads Funds

श्री वीरेन्द्र कुमार (टीकमगढ़): मध्य प्रदेश के अंतर्गत ओरछा एवं खजुराहो विश्व प्रसिद्ध पर्यटन केन्द्र है। जहां समूचे विश्व के अनेक राष्ट्रों के पर्यटक बहुत बड़ी संख्या में झांसी से सड़क मार्ग से ओरछा एवं खजुराहों जाते हैं। टीकमगढ़ से ओरछा सड़क को केन्द्रीय सड़क निधि से बनाया गया है किंतु पृथ्वीपुर के आगे चन्द्रपुरा से ओरछा तक लगभग 8 किलोमीटर सड़क को बगैर बनाये छोड़ दिया गया है। यह क्षेत्र वनभूमि में आता है किंतु इस पर लोक निर्माण विभाग द्वारा बहुत पहले सिंगल लेन की जो सड़क बनायी गई थी वह क्षतिग्रस्त हो चुकी है। वन विभाग की अनुमति नहीं होने से सड़क को अधूरा छोड़ दिया गया है तथा इस 8 किलोमीटर के क्षेत्र में जामनी एवं बेतवा नदी पर दो संकीर्ण पुल भी हैं जिनकी अवधि पूर्ण हो चुकी है तथा नया निर्माण प्रतीक्षारत है किंतु उनका कार्य भी वन विभाग की एन.ओ.सी. नहीं मिलने से नहीं हो पा रहा है।

अतः केन्द्र सरकार से अनुरोध है कि ओरछा में पर्यटकों की सुविधा को दृष्टिगत रखते हुए केन्द्रीय सड़क निधि सड्क के अधूरे कार्य को पूर्ण कराने एवं प्रस्तावित पुलों का निर्माण कराने हेतु वन विभाग की आपत्ति को दूर कराकर स्वीकृति दिलाने का सहयोग करें।

(vii) Need to construct Nagpur-Raipur-Rourkela-Paradeep Industrial Corridor on the lines of Delhi-Mumbai Industrial Corridor for the socio-economic development of the region

कुमारी सरोज पाण्डेय (दुर्ग): केन्द्र सरकार एक महत्वाकांक्षी योजना दिल्ली-मुम्बई इंडस्ट्रियल कॉरीडोर (डी.एम.आई.सी.) के नाम से स्वीकृत कर क्रियान्वित कर रही है। इस योजना के पूर्णतः कार्यान्वित होने के बाद जिन क्षेत्रों में इसका क्रियान्वयन होगा वह क्षेत्र आर्थिक और औद्योगिक रूप से अत्यंत समृद्ध एवं सक्षम हो जायेंगे जिसका सीधा फायदा उस क्षेत्र की जनता को होगा और उन राज्यों को होगा जहां से वह कॉरीडोर गुजरेगा। इसी तरह की एक योजना नागपुर-रायपुर-राऊरकेला-पारादीप के लिए बनायी जानी चाहिए जिसे एन.आर.पी. कॉरीडोर के नाम से जाना जाए। उक्त सभी क्षेत्र उन राज्यों में आते हैं और इनकी भौगोलिक स्थिति ऐसी है कि देश के सर्वाधिक नक्सल प्रभावित क्षेत्रों में उनका शुमार किया जा सकता है। इस योजना के इन क्षेत्रों में लागू होने से दो तरफा प्रभाव इन क्षेत्रों पर पड़ेगा। क्षेत्र के विकास एवं आर्थिक सुदृढ़ीकरण के साथ नक्सली समस्या का भी एक सामाजिक और आर्थिक निदान स्वयंमेव प्राप्त हो जायेगा।

अतः यह उचित होगा कि सरकार इस विषय पर शीघ्रातिशीघ्र गंभीरता से विचार करे और इसे कार्यान्वित करने के लिए संबंधित राज्यों और क्षेत्र के सांसदों की एक बैठक बुलायें।

(viii) Need to allot adequate quantity of coal to the Government of Karnataka for the proposed thermal power projects in and outside the State

SHRI D.B. CHANDRE GOWDA (BANGALORE NORTH): The Government of Karnataka plans to increase power availability in the State by setting up four thermal power generation stations. These projects are planned to be executed by the Karnataka Power Corporation Limited as Joint ventures with private partners. The projects are proposed at Yermarus and Yellapura in Raichur, Gulbarga and Chhattigarh and the State Government have requested the Central Government to allot coal for these projects. The allotment of coal is still pending with the Central Government. Unless coal is allotted, the Union Ministry of Environment and Forests will not issue the clearance certificate. It is estimated that Karnataka would need about one crore tones of coal for these thermal power projects.

Karnataka needs power for rapid industrialization and also for providing power to people. At present the State is purchasing power from other States. With the realization of the above power projects, State's dependence upon other States for power will be reduced significantly.

I, therefore, request the Central Government to accede to the request of the State Government so that necessary environmental clearances may be obtained from the Ministry of Environment and Forests.

(ix) Need to expedite construction of Guna-Etawah Railway project in North Central Railways

श्री अशोक अर्गल (भिंड): उत्तर मध्य रेलवे की गुना इटावा रेल परियोजना काफी विलम्ब हो जाने के बाद भी अभी पूरी नहीं हुई है जिससे रेलवे मंत्रालय को करोड़ों रुपए का नुकसान एवं भिंड, इटावा, ग्वालियर और आम जनता को इसका पूरा लाभ नहीं मिल पा रहा है, विलम्ब के कारण इसकी लागत भी बढ़ गई है। मैं चाहता हूं कि रेल मंत्रालय/केन्द्र सरकार निर्माण एजेंसियों की मीटिंग बुलाये और इस कार्य को जल्दी से जल्दी पूरा किया जाए जिससे जनता इसका पूरा लाभ ले सके।

(x) Need to undertake measures for construction of Konar Dam project in Jharkhand

श्री रवीन्द्र कुमार पाण्डेय (गिरिडीह): झारखंड में कोनार बांध परियोजना पर 3 मेगावाट की पनबिजली परियोजना स्थापित करने हेतु व्यवहार्यता रिपोर्ट का परामर्श संबंधी कार्य दामोदर घाटी निगम को सौंपा गया था और शुल्क के आधार पर एन.एच.पी.सी. ने अगस्त 2004 में डी.वी.सी. को अपनी रिपोर्ट सौंपी थी। हाल ही में विद्युत मंत्रालय, केन्द्रीय विद्युत प्राधिकरण, सी.डब्ल्यू.सी., झारखंड के सिंचाई विभाग तथा डी.वी.सी. के एक दल ने बांध स्थल पर पावर हाउस निर्माण के प्रस्ताव के संदर्भ में स्थल के निरीक्षण हेतु कोनार बांध परियोजना का दौरा किया था। पुनः दल ने सिफारिश की है कि सुरक्षा पहलू के संबंध में कोनार बांध की वर्तमान स्थिति की जांच पहले विशेषज्ञ एजेंसी द्वारा किए जाने की आवश्यकता है। इन सारे कार्यों में सरकार द्वारा करोड़ों रुपए की राशि व्यय की गई, परन्तु वर्षों पूर्व उक्त प्रस्तावित परियोजना को पूर्ण करने की दिशा में अपेक्षित कार्रवाई नहीं की गई।

अतः सरकार से आग्रह है कि कोनार बांध परियोजना कार्य को शीघ्र पूरा कराने हेतु प्रभावी कदम उठाया जाए।

(xi) Need to enhance the food grain storage facilities in the country

श्रीमती सुशीला सरोज (मोहनलालगंज): खाद्यान्नों की बढ़ती हुई कीमतों और संयुक्त राष्ट्र संघ के खाद्य एवं कृषि संगठन की घोषणा की ओर अगर ध्यान न दिया गया तो वर्ष 2011 में विकासशील देशों में अनाज मंहगे हो सकते हैं। इस परिप्रेक्ष्य में भारत में 75 फीसदी लोगों की ओर मैं ध्यान दिलाना चाहती हूं जो भूखे या आधे पेट खाना खाकर काम चला रहे हैं। क्योंकि महंगाई इतनी अधिक हो गयी है कि वे आवश्यक खाद्य पदार्थों का उपयोग नहीं कर सकते हैं। अंदाजा लगाना कठिन नहीं है कि जिस देश में 70 से 80 फीसदी जनता प्रति दिन 20 रुपए खर्च करने की स्थिति में हो तो वह भला भरपेट भोजन कैसे कर सकती है।

वहीं दूसरी ओर देश में खाद्यान्न सड़ रहे हैं और मा. सुप्रीम कोर्ट को संज्ञान लेना पड़ता है खाद्यान्नों को सुरक्षित रखने व जरूरतमंद लोगों तक पहुंचाने के लिए फिर भी सरकार नीतिगत मामले की बात कह कर आवश्यक कदम नहीं उठाती।

खाद्यान्नों को सुरक्षित रखने के लिए देश में सरकारी क्षेत्र में मात्र 525 कोल्ड स्टोरेज हैं जो हर तरह से अपर्याप्त हैं फिर भी सरकार खाद्यान्नों की स्टोरेज क्षमता में इजाफा करने में गभीर नहीं दिखती है।

देश के दूर-दराज क्षेत्रों को छोड़ दें और देश की राजधानी की बात करें तो हर वर्ष तकरीबन एफ.सी.आई. के गोदामों में 10 करोड़ रुपए का अनाज बरसात में भीगकर बर्बाद हो जाता है।

मेरा आग्रह है कि भूखों को पर्याप्त खाद्यान्न मिले और महंगाई पर अंकुश लगा रहे इसके लिए आवश्यक है कि खाद्यान्नों की स्टोरेज क्षमता को सरकार अविलम्ब बढ़ाए जिससे खाद्यान्न सुरक्षित रहे और जरूरत के समय जनता के लिए खाद्यान्न उपलब्ध कराय जा सके।

(xii) Need to establish a Research Centre for Japanese Encephalitis in district Deoria, Uttar Pradesh

श्री गोरख प्रसाद जायसवाल (देवरिया): उत्तर प्रदेश के पूर्वांचल एवं बिहार के कुछ सीमावर्ती इलाकों में जापानी इन्सेफेलाइटिस दिमागी बुखार का प्रकोप कई सालों से हर साल होता आ रहा है जिससे प्रकोप के समय रोजाना पांच या छः व्यक्ति इस बीमारी से मरते हैं। यह बीमारी कई सालों से लगातार देवरिया के इलाके के आस-पास के जिलों में एवं गोरखपुर तक रहती है परन्तु देवरिया जिले से सटे जिले में इस बीमारी का प्रकोप ज्यादा रहता है। जलवायु एवं कुछ वातावरण के चलते दिमागी बुखार का प्रकोप हर साल होता है और कभी-कभी तो यह महामारी का रूप भी ले लेती है। सरकारी प्रयासों से इलाज किये जाते हैं परन्तु यह बीमारी हर साल क्यों पैदा होती है और इसके क्या कारण हैं एवं इसकी रोकथाम कैसे की जा सकती है इसके समाधान हेतु मेरा सुझाव है कि उत्तर प्रदेश के देवरिया जिले में जापानी इन्सेफेलाइटिस दिमागी बीमारी से संबंधित अनुसंधान केन्द्र स्थापित किया जाये क्योंकि इस बीमारी का केन्द्र बिंदु देवरिया जिला है और इसी जिले में ज्यादा लोग प्रभावित होते हैं।

सदन के माध्यम से सरकार से अनुरोध है कि जापानी इन्सेफेलाइटिस दिमागी बीमारी सम्बन्धित अनुसंधान केन्द्र उत्तर प्रदेश के देवरिया जिले में ही स्थापित किया जाये जिससे इस बीमारी का सघन अध्ययन किया जा सके।

(xiii) Need to establish a Research Centre of DRDO in Dharmapuri district, Tamil Nadu

SHRI R. THAMARAISELVAN (DHARMAPURI): I would like to bring to the kind attention of the Government that an initiative was taken up by the Defence Research and Development Organisation last year to set up a Research Centre of National importance at Dharmapuri . For this purpose the State Government of Tamil Nadu had identified ;the land for allotment to Defence Research and Development Organisation for the said purpose. A team of DRDO has also inspected the site at Nekkundhi village in Dharmapuri. Dharmapuri is one of the most backward districts in the State of Tamil Nadu. This initiative was a golden opportunity to generate employment for nearly 15,000 people of this most backward district. The State Government and the District Administration had provided all the details required by the DRDO to set up this Research Centre at Dharmapuri. However, there has been no progress to establish this much awaited Research Centre at Dharmapuri by the Defence Research and Development Organisation. I, therefore, like to urge upon the Hon'ble Defence Minister to expedite the setting up of a Research center of the DRDO at Dharmapuri so that people of this industrially backward district of Tamil Nadu can get employment and will also help change the face of Dharmapuri district from backward to a developed district.

(xiv) Need to conserve and develop the sites of cultural and historical importance in Buaxar and Chausa regions of Bihar

श्री जगदानंद सिंह (बक्सर): बिहार के बक्सर एवं चौसा पौराणिक एवं ऐतिहासिक काल से विख्यात स्थान रहे हैं। बक्सर विश्वामित्र का आश्रम एवं राम की ज्ञानभूमि रही है तथा चौसा में देश की कई लड़ाइयों एवं युद्ध हुए हैं। सांस्कृतिक एवं ऐतिहासिक स्थान का संरक्षण तथा वर्द्धन करना केन्द्र सरकार की जिम्मेदारी होते हुए भी आज यह सुविधाओं से वंचित है। बक्सर में गंगा तट पर बना हुआ ऐतिहासिक किला जहां केन्द्रीय सरकार ने लाइट एंड साउंड कार्यक्रम की व्यवस्था कर न केवल बक्सर का बल्कि देश के ऐतिहासिक धरोहर की जानकारी उपलब्ध कराने की व्यवस्था की थी वह भी समाप्त हो गई है।

अतः मैं केन्द्र सरकार से मांग करता हूं कि इन ऐतिहासिक एवं सांस्कृतिक केन्द्रों का तय प्रतिष्ठा के अनुरूप संरक्षण एवं वर्द्धन करें।

MADAM SPEAKER: Item Nos. 13 and 14 are to be taken up together.

We start the discussion on Railway Budget.

Yogi Aditya Nath.

… (*Interruptions*)

अध्यक्ष महोदया : योगी आदित्यनाथ जी, आप रेलवे बजट पर चर्चा शुरू कीजिए।

…(व्यवधान)

MADAM SPEAKER: Shri Yogi Aditya Nath. आप रेलवे बजट पर बोलिए।

… (*Interruptions*)

अध्यक्ष महोदया : मुंडे जी, आप बैठ जाएं।

…(व्यवधान)

अध्यक्ष महोदया : आप लोग बैठ जाएं, रेलवे बजट पर चर्चा होने दीजिए।

…(व्यवधान)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) … (Not recorded)

अध्यक्ष महोदया : योगी आदित्यनाथ जी, आप बोलिए।

…(व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet again at 1230 hours.

12.06 hrs.

The Lok Sabha then adjourned till Thirty Minute past Twelve of the Clock.

12.30 hrs.

The Lok Sabha re-assembled at Thirty Minutes past Twelve of the Clock.

(Madam Speaker *in the Chair*)

अध्यक्ष महोदया : श्री गोपीनाथ मुंडे जी, आप बोलिए।

...(व्यवधान)

अध्यक्ष महोदया: सिर्फ गोपीनाथ मुंडे जी की बात रिकार्ड में जाएगी।

...(व्यवधान)

12.30 hrs.

At this stage, Shri K. Chandrasekhar Rao and Shrimati M. Vijaya Shanthi came and stood on the floor near the Table.

... (*Interruptions*)

श्री गोपीनाथ मुंडे (बीड): अध्यक्ष महोदया, सीवीसी पी.जे. थॉमस की नियुक्ति पर सुप्रीम कोर्ट का एक गंभीर फैसला आया है और उन्होंने सीवीसी पी.जे. थॉमस की नियुक्ति इल्लीगल ठहराई है और यह फैसला आ चुका है। हम चाहते हैं कि सरकार इसके बारे में स्टेटमेंट दे और सदन को इसके बारे में अवगत कराए कि थॉमस की नियुक्ति में कहां गलती हो गई?...(व्यवधान)

श्री शरद यादव (मधेपुरा): अध्यक्ष जी, मैं कांग्रेस पार्टी के लोगों से कहना चाहता हूं कि...(व्यवधान)जो ट्रेजरी बैंच के लोग हैं, ...(व्यवधान) यह ठीक नहीं है।...(व्यवधान) सबसे पहले मैं ट्रेजरी बैंच के भाइयों से कहना चाहता हूं। आप मेरी बात सुनिए। एक मिनट मेरी बात सुनिए।...(व्यवधान)

अध्यक्ष महोदया : आप इधर चेयर की ओर उन्मुख होकर बोलिए।

...(व्यवधान)

अध्यक्ष महोदया : हो गया। आप अपनी सीट पर जाइए। आपको बाद में बुलाएंगे।

...(व्यवधान)

श्री शरद यादव : एक मिनट मेरी बात सुन लीजिए। चंद्रशेखर राव जी, आप एक मिनट मेरी बात सुन लीजिए।...(व्यवधान) क्या आप एक मिनट मेरी बात भी नहीं सुनेंगे?...(व्यवधान)

MADAM SPEAKER: I will allow you to speak but you may first go back to your seats.

... (*Interruptions*)

श्री शरद यादव : अध्यक्ष जी, हम तेलंगाना के हक में हैं। लेकिन मैं कांग्रेस पार्टी के भाइयों से हाथ जोड़कर निवेदन करना चाहता हूं कि सारे माननीय सदस्य रेलवे बजट पर बोलने के लिए बैचेन और परेशान हैं। आपने अपना मुद्दा उठा लिया।...(व्यवधान) आप पहले मेरी पूरी बात सुनिए।...(व्यवधान) सरकार में कांग्रेस पार्टी का कोई है कि नहीं है?...(व्यवधान)

श्री के.आर.जी. रेड्डी (भोंगीर): अध्यक्ष महोदया, हमारे तेलंगाना में 400 आदमी मर गये हैं। ...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए।

...(व्यवधान)

MADAM SPEAKER: I will allow you to speak if you will cooperate with us to take up discussion on the Railway Budget. Shri K.R.G. Reddy, I will allow you to speak just now. If you want to speak just now, you can speak. Shri Chandrasekhar Rao, if you want to speak, you can also speak.

... (*Interruptions*)

अध्यक्ष महोदया : अगर आप अभी बोलना चाहते हैं, तो आप संक्षेप में बोल लीजिए और चंद्रशेखर राव जी, आप भी संक्षेप में बोल लीजिए और उसके बाद हाउस को चलाएंगे। अभी हाउस को चलाने के लिए आप बोल लीजिए और आप भी बोल लीजिए। फिर हाउस को चलाएंगे। रेलवे बजट पर चर्चा होनी है।

...(व्यवधान)

MADAM SPEAKER: If you want to speak, please go back to your seats and then speak.

... (*Interruptions*)

MADAM SPEAKER: You go back to your seats and speak.

... (*Interruptions*)

MADAM SPEAKER: You go back to your seats and speak.

... (*Interruptions*)

MADAM SPEAKER: I am telling you to speak.

... (*Interruptions*)

MADAM SPEAKER: Mr. Chandrasekhar Rao, you also go back to your seat.

... (*Interruptions*)

अध्यक्ष महोदया : हम उन्हें कुछ भी नहीं कह सकते।

...(व्यवधान)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) ... *

MADAM SPEAKER: The House stands adjourned to meet again at 2.00 p.m.

12.36 hrs.

The Lok Sabha then adjourned till Fourteen of the Clock.

---

* Not recorded

14.00 hrs.

The Lok Sabha re-assembled at Fourteen of the Clock.

(Mr. Deputy-Speaker *in the Chair*)

At this stage, Shrimati Vijaya Shanti and some other hon. Members came and stood on the floor near the Table.

… (*Interruptions*)

उपाध्यक्ष महोदय : योगी आदित्यनाथ, आप बोलिये।

…(व्यवधान)

श्री लाल कृष्ण आडवाणी (गांधीनगर): यह एक ऐसा विषय है कि जिस पर आंध्र प्रदेश के तेलंगाना क्षेत्र में विशेष रूप से जनता बहुत विह्वल और आकुल है और इसीलिए आप इन्हें यहां से बोलने का अवसर दीजिए। मेरा आपसे निवेदन है कि जो लोग…(व्यवधान)

उपाध्यक्ष महोदय : सिर्फ आडवाणी जी की बात रिकार्ड पर जायेगी बाकी और किसी की बात रिकार्ड पर नहीं जायेगी।.

..(व्यवधान) *

श्री लाल कृष्ण आडवाणी : उपाध्यक्ष महोदय, मैं आपके माध्यम से अपने मित्रों से अनुरोध करना चाहता हूं कि तेलंगाना चाहने वाले लोग यह भी चाहेंगे कि संसद के माध्यम से ठीक प्रकार से तेलंगाना मिले और यदि तेलंगाना के नाम पर संसद की कार्यवाही रुकती रहेगी तो उससे तेलंगाना के जो समर्थक हैं, उनके मन में भी विपरीत भावना पैदा होगी। इसीलिए आप दोनों से अनुरोध है कि आप दोनों अपने स्थानों पर चले जाएं।…(व्यवधान) यदि आप नहीं जायेंगे तो वे लोग भी नहीं जायेंगे। आप दोनों चलिये।…(व्यवधान)

उपाध्यक्ष महोदय : आइटम नम्बर 9, श्री बसुदेव आचार्य।

* Not recorded

<u>14.02 hrs.</u>

PRESENTATION OF PETITION

SHRI BASU DEB ACHARIA (BANKURA): Sir, I beg to present a petition signed by Shri D.P.Dubey, General Secretary, Federation of Medical and Sales Representatives' Associations of India regarding problems being faced by the Sales Promotion Employees due to violation of certain provisions of Sales Promotion Employees (Conditions of Service) Act, 1976, Drugs and Cosmetics Act, 1940 and Drugs and Magic Remedies (Objectionable Advertisement) Act, 1953.

श्रीमती सुषमा स्वराज (विदिशा): उपाध्यक्ष महोदय, आप हमारे साथियों से कह रहे हैं कि वे यहां से चले जाएं और अपनी-अपनी बात कहें। मैं सरकार से पूछना चाहती हूं कि क्या सरकार को पता नहीं है कि बात क्या है? ये लोग क्या नई बात कहेंगे, सारा तेलंगाना कह रहा है। मैं संसदीय कार्य मंत्री से कहना चाहती हूं ...(व्यवधान) मैं आपकी बात कर रही हूं...(व्यवधान) मैं आपकी बात कर रही हूं, आप जरा रुकिये।...(व्यवधान)

श्री गणेश सिंह (सतना): वह आपकी बात ही कह रही हैं, आप जरा सुनिये।...(व्यवधान)

श्रीमती सुषमा स्वराज : महोदय, आपने अभी पीठ से यह कहा कि हमारे साथी अपनी जगह जायें और पांच-पांच मिनट बोलकर अपनी बात रख दें। मैं आपके माध्यम से संसदीय कार्य मंत्री जी से कहना चाहती हूं कि क्या सरकार को इनकी बात पता नहीं है, जो ये पांच मिनट अपनी बात कहेंगे। पूरा तेलंगाना जलकर अपनी बात कह रहा है। मैंने उस दिन भी कहा था कि तेलंगाना में सारा काम ठप पड़ा है। मुख्यमंत्री जी को तनख्वाह नहीं मिली है क्योंकि सरकारी कर्मचारी काम नहीं कर रहे हैं। आज कांग्रेस के एक मंत्री ने वहां रेजिग्नेशन दिया है। ऐसी कौन सी बात है जो ये नहीं कहेंगे? सरकार को इनकी बात पता है। हमें सरकार से केवल एक आश्वासन चाहिए। संसदीय कार्य मंत्री खड़े होकर कहें कि इसी सत्र में वे तेलंगाना का बिल लायेंगे। मैं दस बार कह चुकी हूं कि हम उस बिल को पारित करवायेंगे। सरकार रोज-रोज यह तमाशा करवा रही है। इनके अपने दल के लोग खड़े होते हैं और संसद को बंद करते हैं।...(व्यवधान) संसदीय कार्य मंत्री खड़े हों।

उपाध्यक्ष महोदय : ठीक है। अब आप बैठ जाइये।

...(व्यवधान)

श्रीमती सुषमा स्वराज : सदन को चलाने की जिम्मेदारी आपकी है। आपके लोग खड़े हैं। आपके मंत्री ने रिजाइन किया है। आपके मुख्यमंत्री को तनख्वाह नहीं मिली है। सारा तेलंगाना जल रहा है।

उपाध्यक्ष महोदय : ठीक है। आपकी बात हो गयी है।

...(व्यवधान)

श्रीमती सुषमा स्वराज : जो पूरी बात तेलंगाना कह रहा है, क्या वह इनके कान को सुनाई नहीं दे रही है? पूरा तेलंगाना चिल्ला-चिल्लाकर जो बात कह रहा है, वह इन्हें सुनाई नहीं दे रही है जो ये अपनी बात कहेंगे। सरकार खड़ी हो और इसके बारे में कहे।

महोदय, आप उन्हें निर्देशित कीजिए कि वे यहां आश्वासन दें कि वे तेलंगाना का बिल इसी सत्र में लेकर आएंगे और अभी सदन चल जायेगा।

… (*Interruptions*)

THE MINISTER OF PARLIAMENTARY AFFAIRS, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI PAWAN KUMAR BANSAL): Let them go back to their seats.… (*Interruptions*)

श्रीमती सुषमा स्वराज : आप तेलंगाना का बिल लाइये।…(व्यवधान)

श्री गणेश सिंह (सतना): महोदय, सरकार इस पर जवाब दें।…(व्यवधान)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet again at 3 p.m.

14.07 hrs.

The Lok Sabha then adjourned till Fifteen of the Clock.

15.00 hrs.

The Lok Sabha re-assembled at Fifteen of the Clock.

(Shri Francisco Cosme Sardinha *in the Chair*)

… (*Interruptions*)

15 .0½ hrs.

At this stage, Shrimati M. Vijaya Shanti and Shri K. Chandrasekhar Rao came and stood on the floor near the Table.

… (*Interruptions*)

MR. CHAIRMAN : Hon. Members, Shri Gurudas Dasgupta wants to make a point. Let us hear him.

… (*Interruptions*)

MR. CHAIRMAN: He is making your own point. Shri Gurudas Dasgupta may please speak now.

… (*Interruptions*)

15.01 hrs.

At this stage, Shrimati M. Vijaya Shanti sat on the floor sat near the Table.…

(*Interruptions*)

MR. CHAIRMAN: The House is adjourned for fifteen minutes.

15.01¾ hrs.

The Lok Sabha then adjourned till Fifteen Minutes past Fifteen of the Clock.

15.15 hrs.

The Lok Sabha re-assembled at Fifteen Minutes past Fifteen of the Clock.

(Shri Francisco Cosme Sardinha *in the Chair*)

… (*Interruptions*)

15.15 hrs.

At this stage, Shri K. Chandrasekhar Rao and Shrimati M. Vijaya Shanti came and stood on the floor near the Table

… (*Interruptions*)

MR. CHAIRMAN: Please make your point from your chair.

… (*Interruptions*)

MR. CHAIRMAN: Hon. Members, please allow the House to function.

… (*Interruptions*)

SHRI GURUDAS DASGUPTA (GHATAL): Sir please allow me to speak. … (*Interruptions*)

MR. CHAIRMAN: Please allow the House to function.

… (*Interruptions*)

MR. CHAIRMAN: I will ask the Government. That is, of course, later. Please go back to your seats. Please maintain decorum.

… (*Interruptions*)

15.16 hrs.

At this stage, Shri K. Chandrasekhar Rao and Shrimati M. Vijaya Shanti sat on the floor near the Table.

… (*Interruptions*)

MR. CHAIRMAN: This is not fair. Please go back to your seats.

… (*Interruptions*)

SHRI GURUDAS DASGUPTA : I appeal to Shri Chandrasekhar Rao to go back to your seat. … (*Interruptions*)

MR. CHAIRMAN: I am appealing both of you hon. Members to go back to your seats.

… (*Interruptions*)

MR. CHAIRMAN: Nothing will go on record.

(Interruptions) …*

MR. CHAIRMAN: Please allow the House to function.

… (*Interruptions*)

MR. CHAIRMAN: Nothing will go on record.

(Interruptions) …*

MR. CHAIRMAN: The House stands adjourned to meet again tomorrow at 11 a.m.

15.17 hrs.

*The Lok Sabha then adjourned** till Eleven of the Clock on Friday, March 4, 2011/Phalguna 13, 1932 (Saka).*

---

* Not recorded

** Due to continued interruptions, the Lok Sabha adjourned for the day.